

The Constitution (Scheduled Castes) Order (Amendment) Act, 2007

रजिस्ट्री सं. डी. एल. - (एन) 04/0007/2003-07

REGISTERED NO. DL-(N)04/0007/2003-07



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इस भाग में भिन्न पृष्ठ दी जाती है जिससे की यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 30th August, 2007/8 Bhadra. 1929 (Saka)

The following Act of Parliament received the assent of the President on the 29th August, 2007 and is hereby published for general information:-

THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) ACT, 2007
No. 31 OF 2007

[29th August, 2007]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950.

Be it enacted by Parliament in the Fifty-eighth Year of the Republic of India as follows:-

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2007. (Short title.)
- (C.O.19.) 2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950,- (Amendment of the Schedule.)
 - a. in PART V. - **Haryana** ,-
 - i. for entry 5, substitute -
"5. Batwal, Barwala";
 - ii. for entry 24, substitute -
"24. Megh, Meghwal";
 - b. in PART VIII. - **Kerala**, for entry 61, substitute -

